

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**6. IA 2101/2024 Intervention Petition/26/2024**  
**In C.P. (IB)-686(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE**  
**NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2024**

**NAME OF THE PARTIES:**      **IA 2101/2024 JM Financial Asset**  
   **Reconstruction Company Limited**  
   **Vs. Arch Pharmalabs Limited**  
   **Intervention Petition/26/2024 Jm**  
   **Finance Asset Reconstruction**  
   **Company Limited**  
   **IN THE MATTER OF**  
   **Bank of Baroda**  
   **V/s**  
   **Arch Pharmalabs Limited**

**Section: 7, 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**C.P.(IB)-686(MB)/2023 and Intervention Petition No. 26/2024**:- Ld. Senior Counsel, Mr. Prateek Seksaria a/w Kalyani Wagle appeared for Intervenor in Intervention Petition No. 26/2024. Ld. Senior Counsel, Ravi Kadam a/w Mr. Malhar Zatakia a/w Mr. Vinod Nagula appeared for Financial Creditor. Ld. Sr. Adv. Chetan Kapadia a/w Mr. Rohit Gupta appeared for Corporate Debtor. Parties have filed their written submission. **Reserved for Orders.**

**IA No. 2101/2024**:- Ld. Senior Counsel, Mr. Prateek Seksaria a/w Kalyani Wagle appeared for the Applicant. At his request, list the matter on **11.06.2024** for hearing.

**SD/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
02.05.2024  
Sushil

**SD/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**